

5. In the principal regulations, in Schedule I, for form V, the following form shall be substituted, namely: —

FORM 5: Aadhaar Enrolment and Update
For (a) Resident Indian child, or (b) Non-Resident Indian child having Proof of Address in India
(below 5 years of age)

Please follow the instructions given below this form and use only upper case (block or capital) letters.

1	Purpose: <input type="checkbox"/> Enrolment OR <input type="checkbox"/> Update
2	Resident status: <input type="checkbox"/> Resident Indian OR <input type="checkbox"/> Non-Resident Indian (NRI) {See paragraph 1(c) of the declaration below this form}
3	Demographic information (For update, please fill only the information to be updated): (a) Name: <i>(Please fill as given in the document presented in support of the POI, while omitting any titles, honorifics and aliases)</i> (b) Gender: <input type="checkbox"/> Female (c) Date of Birth: <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> (DDMMYYYY) OR Age: <input type="text"/> <input type="text"/> years <input type="checkbox"/> Male <input type="checkbox"/> Verified OR <input type="checkbox"/> Declared OR <input type="checkbox"/> Approximate (only for age) <input type="checkbox"/> Third gender / Transgender <i>(For declared or approximate, only year of declared/approximate birth will be printed on Aadhaar card)</i> (d) Email: <input type="text"/> (e) Mobile number: <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/>
4	Basis of enrolment/update: <input type="checkbox"/> Document verification OR <input type="checkbox"/> Confirmation by Head(s) of Family {HoF(s)}
5	For document-based enrolment/update, additional demographic information and documents presented: <i>(Address information should be filled only in case of enrolment or update of address)</i> (a) Care of (optional): Address: House no. / Building / Flat no.: <input type="text"/> Street: <input type="text"/> Landmark: <input type="text"/> Ward no.: <input type="text"/> Area/Locality/Sector: <input type="text"/> Village/Town/City: <input type="text"/> Post Office (mandatory): <input type="text"/> PIN code (mandatory): <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> Sub-district: <input type="text"/> District: <input type="text"/> State: <input type="text"/> (b) Type of documents presented: <i>(See "List of acceptable supporting documents" displayed on the website of UIDAI and enrolment centres)</i> <input type="checkbox"/> (i) Proof of Identity (POI): <input type="checkbox"/> (ii) Proof of Address (POA): <input type="checkbox"/> (iii) Proof of Date of Birth (PDB) (optional):
6	For HoF-based enrolment or update of address, additional information and documents presented: (a) Details of HoF(s): (i) Name of child's mother: <input type="text"/> Aadhaar no.: <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> AND/OR (ii) Name of child's father: <input type="text"/> Aadhaar no.: <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> (iii) If details of only one parent are given, whether the other parent is currently not residing with the child: <input type="checkbox"/> Yes <input type="checkbox"/> No OR (iv) Name of legal guardian: <input type="text"/> Aadhaar no.: <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> (v) Relationship with the child: <input type="checkbox"/> Mother AND/OR <input type="checkbox"/> Father OR <input type="checkbox"/> Legal guardian (b) Type of Proof of Relationship (POR) document presented: <i>(See "List of acceptable supporting documents" displayed on the website of UIDAI and enrolment centres)</i> I/We confirm the identity of the child named above and that she/he is related to me/us as mentioned. I/we hereby consent that my biometric information, or that of either of us, may be used to establish the identity of one of us through biometric-based authentication, and that the address recorded against the authenticated Aadhaar number may be recorded as the address against the Aadhaar number of the child. Signature of: Mother: <input type="text"/> AND/OR Father: <input type="text"/> OR Legal guardian: <input type="text"/>
7	For update, additional information: (a) Aadhaar number of the child: <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> (b) Information to be updated: <input type="checkbox"/> Biometric (photo) <input type="checkbox"/> Name <input type="checkbox"/> Date of Birth <input type="checkbox"/> Gender <input type="checkbox"/> Address <input type="checkbox"/> Mobile <input type="checkbox"/> Email <input type="checkbox"/> Update of POI and POA documents

Declaration

1. I/We hereby confirm and declare that—

- (a) all the information and documents submitted is correct to the best of my/our knowledge and belief;
- (b) I am / we are entitled to the documents/information evidencing proofs cited above; and
- (c) the child is a resident of India (resided in India for 182 days or more in 12 months immediately preceding the child's enrolment) OR that the child is a Non-Resident Indian (valid Indian passport holding citizen who is not resident of India).

2. I/We understand that if the above declaration is found to be incorrect, the Aadhaar number of the child may be deactivated and, in addition, action may be taken against me/us as per law.

3. I/We understand that the above information may be used, disclosed or shared in accordance with the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 and regulations made thereunder.

4. I/We hereby give my/our consent for electronically obtaining information evidencing proof of identity, address, birth and/or relationship from the databases of the authorities dealing with the preparation or maintenance of such information and for sharing the above information and documents with government agencies and/or any such authority, for the purpose of verification.

5. I/We hereby give my/our consent for sharing of Aadhaar number upon its generation, with the Registrar of Births and Deaths

concerned, in terms of sub-regulation 6 of Regulation 3 of the Aadhaar (Sharing of Information) Regulations, 2016.			
Signature of:	Mother:	AND/OR Father:	OR Legal guardian:
Signature of verifier:		Name of verifier:	Date and time:

Instructions for filling Form 5

S. No.	Item	Instruction	Mandatory or optional
1	Purpose	Please tick (✓) only one, as applicable.	Mandatory
2	Resident status	Please tick (✓) only one, as applicable.	Mandatory
3	<i>Demographic information:</i>		
(a)	Name	(1) Please fill details as applicable. (2) Please omit courtesy title (Mr, Ms, Shri, Thiru etc.), honorific and alias (<i>urf</i> , a.k.a. etc.), even if figuring in the document.	Mandatory
(b)	Date of Birth (DOB) or Age	(1) Please fill details of DOB or age, as applicable. (2) Tick (✓) only one, as applicable, among “Verified”, “Declared” or “Approximate”. (3) “Verified” should be ticked if Proof of Date of Birth (PDB) is available and being presented. (4) For a child born on or after 1 st October, 2023, birth certificate is the only acceptable PDB. (5) If PDB is not available, the child may give either declared date of birth (DOB) or approximate age, in which case only the year of birth will be printed on Aadhaar card.	Mandatory
(c)	Gender	Please tick (✓) only one, as applicable.	Mandatory
(d)	Email	Please fill details as applicable.	Mandatory for NRI
(e)	Mobile number	(1) Please fill details as applicable. (2) In case of a non-Indian mobile number, no SMS / text message will be sent to the same.	Optional
4	Basis of enrolment/update	Please tick (✓) only one, as applicable.	Mandatory
5	<i>For document-based enrolment/update, additional demographic information and documents presented:</i>		
(a)	Address	(1) Please fill details as applicable. (2) Filling “Care of” (C/o) details in the address is optional and no supporting document is required in respect of the same. (3) PIN code and Post Office are mandatory. (4) Details of Village/Town/City, Sub-district, District and State will be auto-populated by the enrolment software based on the PIN code. (5) Minor variations in the address as filled from that as given in the POA document may be permitted. (6) Aadhaar letter will be despatched through India Post to the address as filled. (7) In case the child is NRI and does not have POA for address in India, please use Form 6.	Mandatory
(b)	Type of documents presented	(1) The document type should be from among those specified in the “List of acceptable supporting documents”, displayed on the website of UIDAI and enrolment centres. (2) Original documents must be presented. The same shall be returned after making an electronic copy and verifying the same against the originals. (3) For NRIs, valid Indian passport is the only acceptable POI.	Mandatory
6	<i>For HoF-based enrolment or update of address, additional information and documents presented:</i>		
(a)	Details of HoF	(1) Please fill details as applicable in (i) and (ii). (2) Please tick (✓) only one, as applicable, in (iii). (3) Please fill details as applicable in (iv). (4) Please tick (✓), as applicable, in (v). (5) For HoF-based enrolment or update of demographic information, HoF must be 18 years or more in age and be the mother, father or legal guardian of the child.	Mandatory
(b)	Type of Proof of Relationship (POR) document presented	(1) The document type should be from among those specified in the “List of acceptable supporting documents”, displayed on the website of UIDAI and enrolment centres. (2) Original documents must be presented. The same shall be returned after making an electronic copy and verifying the same against the originals.	Mandatory
7	<i>For update, additional information:</i>		
(a)	Aadhaar number of the child	Please fill details as applicable.	Mandatory
(b)	Information to be updated	Please tick (✓) one or more as applicable.	Mandatory

Fee for Enrolment and Update Services at Enrolment Centre

S. no.	Service	Fee
1	Enrolment	<i>Free</i>
2	Update of biometric information (photo, fingerprints and irises)	(a) If done once between the ages of 5 and 7 years: <i>Free</i> (b) If done once between the ages of 15 and 17 years: <i>Free</i> (c) If done otherwise: ₹ 100
3	Update of demographic information (name, gender, date of birth, address, mobile number or email address)	(a) If done at the same time as update of biometric information: <i>Free (Only charges for Biometric update applicable)</i> (b) If done separately, for all or any demographic information: ₹ 50
4	Update of POI and POA document (evidencing proof of identity and address)	₹ 50

RAHUL KUMAR, Director

[ADVT.-III/4/Exty./313/2025-26]

Note: The principal regulations were published in the Gazette of India, Extraordinary, Part III, Section 4, dated the 14th September, 2016, *vide* notification number 13012/64/2016/Legal/UIDAI (No. 2 of 2016) dated the 12th September, 2016, and were last amended *vide* Notification number HQ-16024/4/2021-EU-II-HQ(E-5735), dated the 2nd July, 2025, published on the 3rd July, 2025.